IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.675 of 2021

Salauddin Khan … … **Petitioner**

Versus

The State of Jharkhand … … **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Anurag Sinha, Adv.
For the Opp. Party : Mrs. Ruby Pandey, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

02/26.03.2021: The present application has been filed for modification of order dated 08.02.2021 passed by this Court in B.A. No.8110 of 2020, whereby while granting bail to the petitioner namely Salauddin Khan, a condition of depositing amount of Rs.1,00,000/- as *ad interim* compensation in favour of the victim has been directed.

It has been submitted that there are two victims in the present case.

From perusal of the records, it appears that in the present case the victim is Laliya Kumari. Accordingly, it is directed that the sum of Rs.1,00,000/- to be deposited in favour of the victim namely Laliya Kumari. The order dated 08.02.2021 passed by this Court in B.A. No.8110 of 2020 stands clarified to that extent.

It is further ordered that the certified copy of the order dated 08.02.2021 passed in B.A. No.8110 of 2020 be issued along with the certified copy of the present order.

In view of above modification, the present Criminal Miscellaneous Petition being Cr.M.P. No.675 of 2021 stands disposed off.

(Rajesh Kumar, J.)

Amar/-